

C. A. T. Bench, JAIPUR

Date of Order

Orders MP 192/93 in OA 596/90

12.5.93

Present: Shri R.N. Mathur, counsel for the petitioner.

Shri S.A.H. Zaidi, CLA, departmental representative on behalf of the respondents.

Heard the learned counsel for the petitioner.

The order dated 18.3.93 (Annexure A-1) has been considered by us. There is no specific order for deduction or reduction at this stage. There is only an order that the notional deduction or reduction may be calculated and the recovery may be effected after the decision of the OA. There is nothing wrong in it. The applicant cannot have any grievance particularly when the authorities have specifically said that they are not going to deduct anything till the final decision will be taken in the OA by the CAT.

The MP is disposed of accordingly.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN